passed without discussion, I shall now put the Motion regarding consideration of the Appropriation (Vote on Account) Bill, 2019 to vote. The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 2019-20, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We shall not take up clause-by-clause consideration of the Bill.

Clauses 2 to 4 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI SHIV PRATAP SHUKLA: Sir, I move:

That the Bill be returned.

The question was put and the motion was adopted.

## The Personal Laws (Amendment) Bill, 2019

MR. CHAIRMAN: Now, we are taking up Bills. ...(Interruptions)... I appeal to all, please maintain silence. This is the last day of the Session. Please let us maintain decorum. The Personal Laws (Amendment) Bill, 2019. Shri Ravi Shankar Prasad to move a motion for consideration of Personal Laws (Amendment) Bill, 2019.

THE MINISTER OF LAW AND JUSTICE; AND THE MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD):

Sir, I move:

"That the Bill further to amend the Divorce Act, 1869, the Dissolution of Muslim Marriages Act, 1939, the Special Marriage Act, 1954, the Hindu Marriage Act, 1955 and the Hindu Adoptions and Maintenance Act, 1956, as passed by Lok Sabha, be taken into consideration."

Sir, it is a very simple Bill. Leprosy is curable now. But in many Marriages' law, leprosy is still a ground for divorce. Even the UN has corrected it and because it is completely curable, therefore, I move that the Bill be considered and passed. ...(Interruptions)...

The question was proposed.

MR. CHAIRMAN: Please. The question is:

"That the Bill further to amend the Divorce Act, 1869, the Dissolution of Muslim Marriages Act, 1939, the Special Marriage Act, 1954, the Hindu Marriage Act, 1955 and the Hindu Adoptions and Maintenance Act, 1956, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 to 6 were added to the Bill.

Clause 1 was added to the Bill.

MR. CHAIRMAN: In the Enacting Formula there is one Amendment (No.1) by the hon. Minister, Shri Ravi Shankar Prasad.

## **ENACTING FORMULA**

SHRI RAVI SHANKAR PRASAD: Sir, I move:

(1) That at page 1, line 1, *for* the word "Sixty-ninth", the word "Seventieth" be *substituted*.

The question was put and the motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

SHRI RAVI SHANKAR PRASAD: Sir, I move:

That the Bill, as amended, be passed.

The question was put and the motion was adopted.

The Appropriation (Vote on Account) Bill, 2019

## And

The Appropriation Bill, 2019 – Contd.

MR. CHAIRMAN: I shall now put the motion regarding the consideration of the Appropriation Bill, 2019 to vote. The question is,